CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 190/MP/2024

Subject : Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.02.2016 executed between RKM Powergen Private Limited and the Uttar Pradesh Power Corporation Limited, seeking compensation on account of the occurrence of change in law events as enumerated under Article 10 of the above PPA.

Petitioner : RKMPPL

Respondent : UPPCL & anr.

Date of Hearing : **28.4.2025**

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Alchi Thapliyal, Advocate, RKMPPL Shri Abhishek Kumar, Advocate, UPPCL Shri Nived Veerapaneni, Advocate, UPPCL

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner prayed for an adjournment on the ground of some personal difficulty of the arguing counsel.

2. Accordingly, based on consent of the parties, the Commission adjourned the hearing of the Petition.

3. The Petition will be listed for hearing on **26.6.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)